

16.05 hrs.

**APPROPRIATION (RAILWAYS)  
NO. 2 BILL\*, 1977**

**THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways."

*The motion was adopted.*

**PROF. MADHU DANDAVATE:** I introduce the Bill.

**PROF. MADHU DANDAVATE:** I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration.

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

**MR. DEPUTY SPEAKER:** We shall now take up the clauses.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

**PROF. MADHU DANDAVATE:** I beg to move:

"That the Bill be passed."

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill be passed."

*The motion was adopted.*

16.08 hrs.

**LOKPAL BILL\***

**MR. DEPUTY-SPEAKER:** We shall now take up Private Members' Bills.

**SHRI P. K. DEO (Kalahandi):** I beg to move for leave to introduce a Bill to make provision for the appointment and functions of an authority named the Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to make provision for the appointment and functions of an authority named the Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith."

*The motion was adopted.*

**SHRI P. K. DEO:** I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of article 16)*

**SHRI P. K. DEO (Kalahandi):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

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†Introduced/Moved with the recommendation of the Vice-President acting as President.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI P. K. DEO: I introduce the Bill.

—  
CONSTITUTION (AMENDMENT)  
BILL\*

*Substitution of article 156, etc.)*

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI P. K. DEO: I introduce the Bill.

—  
FOREIGN OWNED PLANTATIONS  
(NATIONALISATION) BILL\*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for the nationalisation of all the foreign owned plantations in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the nationalisation of all the foreign owned plantations in India."

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

—  
COMPULSORY ADULT EDUCATION  
BILL\*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for funds and facilities and to set up necessary bodies to ensure compulsory adult education in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities and to set up necessary bodies to ensure compulsory adult education in India."

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

—  
CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of articles 74 and 163)*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

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